



TAMIL NADU LEGISLATIVE ASSEMBLY
(Thirteenth Assembly)

FIRST AND SECOND MEETING - TENTH SESSION
(21st January, 2009 to 30th January, 2009)
and
(17th February, 2009 to 26th February, 2009)

RESUME OF BUSINESS

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RESUME OF BUSINESS

PREFACE

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during the first and Second meetings of the Tenth Session held from 21st January, 2009 to 30th January, 2009 and from 17th February, 2009 to 26th February, 2009,

Chennai - 600 009.
Dated: 15.4.2009.

M. SELVARAJ
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

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THIRTEENTH ASSEMBLY - TENTH SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 21ST JANUARY, 2009 TO 30TH JANUARY, 2009 AND FROM 17TH FEBRUARY, 2009 TO 26TH FEBRUARY, 2009

I. SUMMONS

Summons for the Tenth Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 6th January, 2009 in S.O.Ms.No.1, Legislative Assembly Secretariat, dated the 6th January, 2009 to meet at 9.30 A.M on 21st January, 2009.

The Tamil Nadu Legislative Assembly was again summoned to meet for its second meeting of the Tenth Session on the 17th February 2009 by the Hon. Speaker under rule 26 (1) of the Tamil Nadu Legislative Assembly Rules in D.O. Letter No. 2407/2009, TNLAS (Bills.I), Dated: 9.2.2009

II. DURATION OF THE MEETING

The first meeting of the Tenth Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 21st January, 2009 and adjourned *sine-die* on the 30th January, 2009. The second meeting of the Tenth Session was commenced on the 17th February, 2009 and adjourned *sine-die* on the 26th February, 2009. .

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for Six days during the period from 21st January, 2009 to 30th January, 2009 and seven days during the period from 17th February, 2009 to 26th February, 2009 on the following days:-

22nd January, 2009, 23rd January, 2009, 27th January, 2009, 28th January, 2009, 29th January, 2009, 30th January, 2009, 17th February, 2009, 19th February, 2009, 20th February, 2009, 23rd February, 2009, 24th February, 2009, 25th February, 2009 and 26th February, 2009.

The Assembly also met in the Afternoon on 29th January, 2009.

In terms of hours, the House sat for 46 hours and 39 minutes.

IV. PROROGATION

The Tenth Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 11th March, 2009 vide S.O.Ms.No.36, Legislative Assembly Secretariat, dated the 14th March, 2009.

V. OBITUARY REFERENCES

Six Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

Serial No. and Name of the Member (1)	Constituency (2)	Period (3)	Date of demise (4)	Date on which reference was made in the House (5)
Tvl. 1 K.V. Kandasamy	Kinathukadavu	1977-80 1980-84 1985-88	5.12.2008	22.1.2009
2 S. Sadasivan	Vilavankodu (Thiruvithankur-Kochin)	1948-52	19.12.2008	22.1.2009
3 A. Piranavanathan	Kadaladi	1985-88	27.12.2008	22.1.2009

(1)	(2)	(3)	(4)	(5)
4	R.K. Perumal	Vilathikulam	1977-80 1980-84	1.1.2009 22.1.2009
5	P. Srinivasan	Viruthunagar	1967-71 1971-76 (Deputy Speaker from 24.3.71 to 9.3.74)	5.1.2009 22.1.2009
		Sivakasi	1989-91	
6	S.M.A. Majeed	Sankarankovil	1962-67	14.2.2009 19.2.2009

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 22nd January, 2009, Hon. Thiru. R. Avudaiappan, Speaker, placed the Condolence Resolution before the House on the demise of Thiru. V.P. Singh, Former Prime Minister of India:-

“சமூகநீதிக் காவலரும், மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்களின் கோரிக்கையை ஏற்று; மத்திய அரசின் வேலைவாய்ப்புகளில் பிற்படுத்தப்பட்டோருக்கு மண்டல் கமிஷன் பரிந்துரைப்படி இடஒதுக்கீடு வழங்கிட வரலாற்றுச் சிறப்புமிக்க நடவடிக்கை மேற்கொண்டவரும், இந்திய அரசியலில் அரசியல் நாகரிகத்திற்கும், பண்பாட்டுக்கும், உயர்ந்த லட்சியங்களுக்கும் அடையாளச் சின்னமாக விளங்கியவரும், தமிழக மக்களின் ஆழமான அன்புக்கும், பாசத்திற்கும் உரியவரும், கவிஞரும், ஓவியரும், தேசிய முன்னணியின் பிதாமகரும், முன்னாள் பிரதமருமான திரு. வி.பி.சிங் அவர்கள் தமது 77-வது அகவையில் 27.11.2008 அன்று இயற்கை எய்தியது குறித்து இப்பேரவை பெரும் அதிர்ச்சியும் ஆற்றொணாத் துயரமும் கொள்கிறது.

பொதுத் தொண்டில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்ட இவர் 1969-ஆம் ஆண்டு உத்திரப்பிரதேச மாநில சட்டமன்ற உறுப்பினராகத் தேர்ந்தெடுக்கப்பட்டார். 1971-ஆம் ஆண்டு மக்களவைக்குத் தேர்ந்தெடுக்கப்பட்டு மத்திய அமைச்சராகவும் பணியாற்றினார். 1980-ஆம் ஆண்டு உத்திரப்பிரதேச மாநில முதல்வராக தேர்ந்தெடுக்கப்பட்டார். மேலும், 1983-ஆம் ஆண்டு முதல் 1987-ஆம் ஆண்டு வரை மீண்டும் மத்திய அமைச்சராகவும் பணியாற்றினார். 1989-ஆம் ஆண்டு இந்தியாவின் ஏழாவது பிரதமராக தேர்ந்தெடுக்கப்பட்டார்.

தமிழகத்தைப் பொறுத்தவரை அவர் பிரதமராக இருந்தபோது வழங்கிய கொடைகள் வரலாற்றுச் சிறப்புமிக்கவை. தமிழ்நாடு சட்டமன்றத்தில் நிறைவேற்றப்பட்ட தீர்மானத்திற்கு இணங்க காவிரி நடுவர் மன்றம் அமைத்திடக் காரணமாக இருந்தார். சென்னை வெளிநாட்டு விமான தளத்திற்கு அண்ணா பெயரையும் உள்ளாட்டு விமான தளத்துக்கு காமராஜர் பெயரையும் சூட்ட வேண்டுமென மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்கள் வேண்டுகோள் விடுத்தவுடன்; அதனை ஏற்று அந்த மேடையிலேயே அதற்கான அறிவிப்பு செய்தார். ராஜ பரம்பரையிலே பிறந்திருந்தாலும் ஒடுக்கப்பட்ட மக்களின் உயர்வுக்காகத் தன்னை அர்ப்பணித்துக் கொண்டார். அவர் மறைந்தாலும் அவரது மேதைமைத் தன்மையும், உயர்தனிச் சிறப்பும், சீரிய செயல்பாடுகளும் சரித்திரத்தில் என்றென்றும் நிலைத்து நிற்கும்.

அன்னாரது மறைவால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் ஆறுதலையும் தெரிவித்துக்கொள்கிறது.”

The above resolution was adopted *nem con* after observing silence for two minutes. The House was then adjourned for the day as a mark of respect to the departed soul.

(2) On the 28th January, 2009, Hon. Thiru. R. Avudaiappan, Speaker, placed the Condolence Resolution before the House on the demise of Thiru. R. Venkataraman, Former President of India:-

“சுதந்திர போராட்ட வீரரும், தமிழ்நாட்டு அரசியலிலும், இந்திய தேசிய அரசியலிலும் தனியொரு வரலாறு படைத்தவரும், இந்தியத் திருநாட்டின் எட்டாவது குடியரசுத் தலைவருமான திரு. ராமசாமி வெங்கடராமன் அவர்கள் தனது 99-வது அகவையில் 27.01.2009 அன்று புதுதில்லியில் மறைவற்ற செய்தியறிந்து இப்பேரவை அதிர்ச்சியும் ஆற்றொணாத் துயரமும் கொள்கிறது.

திரு. ஆர். வெங்கட்ராமன் அவர்கள் இந்தியச் சுதந்திரப் போராட்டத்தில் ஈடுபட்டு 1942 ஆம் ஆண்டு "வெள்ளையனே வெளியேறு" இயக்கத்தில் கலந்து கொண்டு இரண்டு ஆண்டுகள் சிறை சென்றார்.

1952-57 ஆம் ஆண்டுகளில், முதல் இந்திய பாராளுமன்ற உறுப்பினராகப் பணியாற்றினார். பின்னர், 1957 ஆம் ஆண்டு நடைபெற்ற பாராளுமன்ற பொதுத் தேர்தலில் வெற்றி பெற்ற போதிலும் அப்பதவியை இராஜினாமா செய்து விட்டு தமிழக அரசில், 1957-67 ஆம் ஆண்டுகளில் தொழில், கூட்டுறவு, போக்குவரத்து மற்றும் வணிகத் துறைகளில் அமைச்சராக திறம்பட பணியாற்றினார். அவ்வமயம், அவர் தமிழக மேலவை முன்னவராகவும் பணியாற்றினார்.

1977 ஆம் ஆண்டு நடைபெற்ற தேர்தலில் பாராளுமன்றத்திற்குத் தேர்ந்தெடுக்கப்பட்டு உறுப்பினராகப் பணியாற்றினார். 1980 ஆம் ஆண்டு மீண்டும் பாராளுமன்றத்திற்குத் தேர்ந்தெடுக்கப்பட்டு, திருமதி. இந்திரா காந்தி தலைமையிலான அமைச்சரவையில், நிதித் துறை அமைச்சராக சிறப்புறப் பணியாற்றினார். பின்னர், பாதுகாப்பு அமைச்சராகவும் பணியாற்றினார். 1984 ஆம் ஆண்டு முதல் 1987 ஆம் ஆண்டு வரை குடியரசுத் துணைத் தலைவராகப் பணியாற்றினார். 1987 ஆம் ஆண்டு முதல் 1992 ஆம் ஆண்டு வரை இந்தியாவின் எட்டாவது குடியரசுத் தலைவராகச் சிறப்புறப் பணியாற்றினார்.

அவரது மறைவால், அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் தெரிவித்துக்கொள்கிறது.’’

The above resolution was adopted *nem con* after observing silence for two minutes. The House was then adjourned for the day as a mark of respect to the departed soul.

VII. QUESTIONS

During the Session 11229 Notices of question were received and admitted, out of which 135 were treated as Starred questions, 466 were treated as Unstarred questions. 69 starred questions were answered on the floor of the House. Answers to 700 unstarred questions were placed on the Table of the House. One Short Notice question was received, admitted and it was answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 23rd January, 2009, Hon. the Speaker announced in the House the following Panel of Chairmen for the Tenth Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru K. Pitchandi
2. Thiru Kuthalam K. Anbazhagan
3. Tmt. D. Yasodha
4. Thiru K. Arumugam
5. Thiru N. Nanmaran
6. Tmt. P. Padmavathy

IX. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREON

His Excellency, Thiru Surjit Singh Barnala, Governor of Tamil Nadu addressed the Members of the Thirteenth Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Chennai at 9.30 a.m. on Wednesday the 21st January, 2009.

'Tamizh Thai Vazhthu' and 'National Anthem' were played at the commencement and at the end of the Governor's Address respectively.

The Motion of thanks to the Governor's Address was moved by Thiru K. Pitchandi and seconded by Thiru K. Sundar on the 23rd January, 2009.

The discussion on the Motion of thanks to the Governor's Address took place in the Assembly for four days i.e. 23rd January, 2009, 27th January, 2009, 29th January, 2009 and 30th January, 2009..

Thirty-seven Members took part in the discussion. Hon. Minister for Rural Development and Local Administration replied to the debate on the 30th January, 2009.

Three hundred and sixty two amendments to the Motion of thanks were received. Out of which Three hundred and twenty three were admitted and remaining thirty nine were disallowed.

Tvl. Dr.E.S.S. Raman, Videyal S. Sekar, K. Arumugam, C. Gnanasekaran, N. Nanmaran, P. Kannan, C. Ponnudurai, O.Panneerselvam, K.A. Sengottaiyan, D. Jayakumar, Dr. M. Thambidurai, Pollachi V. Jayaraman, Agri S.S. Krishnamoorthy, Tmt. G. Latha, Kovai Thangam, L. Velusamy, V. Kaveri, A. Tamizharasu, Dr. K. Nedunchezian, and P. Dilli Babu moved the amendments standing in their names on 29th January, 2009. At the end of the discussion on 30th January, 2009 the amendments moved by the above Members were deemed to have been withdrawn by leave of the House and thereafter, the original Motion of thanks to the Governor's Address was adopted in the House on that day.

X. STATEMENTS MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, two statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

Sl.No. and Date (1)	Statement made by (2)	Subject (3)
1. 20.02.2009	Hon. Thiru. Durai Murugan, Minister for Public Works and Law	C.B.I. inquiry ordered to investigate the case relating to violent incidents occurred in High Court premises as per the orders of Hon. Chief Minister.

(1)	(2)	(3)
2.25.02.2009	Hon. Thiru. Durai Murugan, Minister for Public Works and Law	Announcement of immediate interim relief of Rs. 5,000/- to meet out the medical expenses to those advocates injured in the clash between advocates and police occurred in the Madras High Court premises and compensation also to the vehicles damaged in the incident depending on the damage caused to the vehicles.

XI. CALLING ATTENTION STATEMENTS

Two Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 20.02.2009	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Need to supply Drinking Water through Hokenekkal Drinking Water Supply Scheme to areas like Thorapadi and Allapuram Town Panchayats of Vellore District in order to overcome the shortage of drinking water in those areas

(1)	(2)	(3)	(4)
2. 26.02.2009	Thiru S. Peter Alphonse	Hon. Minister for Rural Development and Local Administration	The situation arisen due to collection of Property Tax highly raised in Kadayanallur Municipality

XII. LEGISLATIVE BUSINESS

During the period, 5 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

Sl.No. and Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)
1. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2009 (L.A. Bill No.1 of 2009)	29.1.2009	30.1.2009
2. The Tamil Nadu Farmers' Management of Irrigation Systems (Amendment) Bill, 2009 (L.A. Bill No.2 of 2009)	29.1.2009	29.1.2009
3. The Tamil Nadu Arunthathiyars (Special Reservation of seats in Education Institutions including Private Educational Institutions and of appointments or posts in the services under the State within the Reservation for the Scheduled Castes) Bill, 2009 (L.A. Bill No.3 of 2009)	26.2.2009	26.2.2009

(1)	(2)	(3)
4. The Tamil Nadu Appropriation Bill, 2009 (L.A. Bill No. 4 of 2009)	26.2.2009	26.2.2009
5. The Tamil Nadu Appropriation (Vote on Account) Bill, 2009 (L.A. Bill No. 5 of 2009)	26.2.2009	26.2.2009

XIII. FINANCIAL BUSINESS

The Budget for the year 2009-2010 was presented to the Legislative Assembly by Hon. Prof. K. Anbazhagan, Minister for Finance at 9.30 a.m on Tuesday, the 17th February, 2009.

The General discussion on the Budget took place for five days on the following dates:

19th February, 2009, 20th February, 2009, 23rd February, 2009, 24th February, 2009, and 25th February, 2009.

Thirty two Members took part in the General discussion. The Hon. Minister for Finance replied to the debate on 25th February, 2009.

2. On the 26th February, 2009 Hon. Prof. K. Anbazhagan, Minister for Finance laid on the Table of the House the Demands for Advance Grants (Vote on Account) for the year 2009-2010.

The Demands were moved and voted without discussion by the house on the same day.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2009 (L.A. Bill No.5 of 2009) relating to the demands for Advance Grants (Vote on Account) for the year 2009-2010 was introduced on 26th February 2009 and was considered and passed on the same day, i.e. on the 26th February, 2009.

3. On 26th February, 2009 Hon. Prof. K. Anbazhagan, Minister for Finance presented to the Assembly the Final Supplementary Statement of expenditure for the year 2008-2009.

The Demands were moved and voted without discussion by the House on the same day.

The Tamil Nadu Appropriation Bill, 2009 (L.A.Bill No. 4 of 2009) relating to Final Supplementary Statement of Expenditure for the year 2008-2009 was also introduced in the Assembly and was considered and passed on the same day, i.e. on the 26th February, 2009.

XIV. GOVERNMENT MOTIONS

1) On the 23rd January, 2009, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules, which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended today (23.1.2009) and the House do resolve to transact Government Business ".

The Motion was adopted *nem con*.

2) On the 29th January, 2009, Hon. Thiru Prof. K. Anbazhagan Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 13 (2) of the Tamil Nadu Legislative Assembly Rules the discussion on the Motion of Thanks to the Governor's Address be postponed and that the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Farmers' Management of Irrigation Systems (Amendment) Bill, 2009 (L.A. Bill No. 2 of 2009) which has been introduced today be taken up for consideration today itself ".

The Motion was put to vote and carried.

3) On the 29th January, 2009, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules, which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 30th January, 2009 and the House do resolve to transact Government Business ".

The Motion was adopted *nem con*.

4) On the 30th January, 2009, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was put to vote and adopted *nem con*.

5) On the 24th February, 2009, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules, which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 25th February, 2009 and the House do resolve to transact Government Business ".

The Motion was adopted *nem con*.

6) On the 26th February, 2009, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation Bill, 2009 (L.A. Bill No. 4 of 2009); the Tamil Nadu Appropriation (Vote on Account) Bill, 2009 (L.A. Bill No. 5 of 2009) and the Tamil Nadu Arunthathiyars (Special Reservation of seats in Educational Institutions including Private Educational Institutions and of appointments or posts in the services under the State within the Reservation for the Scheduled Castes) Bill, 2009 (L.A. Bill No.3 of 2009) be taken up for consideration today itself"

The Motion was put to vote and carried.

7) On the 26th February, 2009, Hon. Dr. K. Ponmudy, Minister for Higher Education moved the following motion:-

"That this House do extend for another period of six months relaxing rules 156 (1) of the Tamil Nadu Legislative Assembly rules, the time for presentation of the Report of the Select Committee on the PSG University Bill, 2008 (L.A. Bill No. 43 of 2008) and the Thiagarajar University for Science and Technology Bill, 2008 (L.A. Bill No. 44 of 2008)"

The Motion was put to vote and carried.

8) On the 26th February, 2009, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was put to vote and adopted *nem con*.

XV. GOVERNMENT RESOLUTIONS

On the 23rd January, 2009, Hon. Dr. M. Karunanidhi, Chief Minister, moved the following Motion:

" இலங்கையில் தமிழ் இனமே அழிந்து கொண்டிருக்கிறது. ஐ.நா. மன்றம் கண்டனம் தெரிவிக்கிற அளவுக்கு; அந்த நாடு அப்பாவித் தமிழ் மக்களின் இடுகாடாக - சுடுகாடாக - ஆகிக்கொண்டிருக்கிறது.

குழந்தை குட்டிகளோடு, குடும்பம் குடும்பமாக குய்யோ முறையோ என்ற கூச்சலும் - ஒப்பாரியும் புலம்பலும் - பின்னணியாக, பிணங்கள் குவிக்கப்படுகின்றன. அத்தனையும் தமிழ் மக்களின் பிணங்கள்.

அய்யோ! அந்தச் சிங்கள இராணுவ குண்டு வீச்சுக்கிடையே - சிதறியோடும்- சிறுவர் சிறுமியர் - சிலராவது செத்துப் பிழைத்தார்கள் என்ற செய்தியும் கூட அறவே அற்றுப் போய் - இன்று கூண்டோடு சாகின்றனரே - பூண்டோடு அழிகின்றனரே - மனித நேயமற்ற மாபாவிக்களின் சேட்டையால்; இத்தனை ஆண்டுகள்; இழித்தும் - பழித்தும் - இறுதியாக அழித்தும் ஒழிக்கப்படுகிறதே உலகை ஆண்ட ஓர் இனம் - அந்த இனத்தை இறுதியாக இலங்கையில் விடப்பட்டுள்ள இந்த அறைகூவலில் இருந்து எப்படி மீட்கப் போகிறோம்?

இந்தியாவில் உள்ள தமிழ்நாடு என்ற மாநிலத்தில் நாம் வாழ்கிறோம் என்பதால் நம்மை அரவணைத்துக் காத்திடும் பொறுப்பை இந்தியப் பேரரசு பார்த்துக் கொள்ளும்- ஆம், பார்த்துக் கொள்ள வேண்டும் என்ற உரிமையோடு எதிர்பார்க்கிறோம். நமக்கு பாதுகாப்பு தருவதாயினும் - பாதிப்பைக் களைவதாயினும் இரண்டையும் சீர்தூக்கி செயல்படுத்தி, இந்த மாநில மக்களுக்கும் - இந்த மாநில மக்களாம் தமிழ்க்குடி மக்களின் நலத்திற்கும் நமது தொப்புள் கொடி உறவு கொண்ட இலங்கைத் தமிழ் மக்களின் நலத்திற்கும் உத்தரவாதமளிக்கக் கூடிய பொறுப்பு; - உலகில் எங்கு இனப் படுகொலை நடந்தாலும் தட்டிக் கேட்கும் உணர்வும் உரிமையும் கொண்ட இந்தப் பெரிய ஜனநாயக நாடாம் இந்தியத் திருநாட்டில் மக்களாட்சியை நடத்துகிற மத்திய ஆட்சியின் கரங்களில் இருக்கும்போது; நாம் அந்தக் கரங்களைப் பிடித்துக் கொண்டு தானே; இலங்கையில் சீரழியும் - செத்து மடியும் எங்கள் தமிழ்ச் சாதியைக் காப்பாற்றுக என்று கண்ணீர் மல்கக் கேட்கிறோம்.

கேட்டுக் கேட்டுப் பயன் விளையாமற் போனதால் - இறுதி வேண்டுகோளாக முறையிடுகிறோம்; உடனடியாக இலங்கையில் போர் நிறுத்தம் செய்து; அந்தப் புத்தர் உலவிய பூமியில் அமைதிப் பூ மலர்ந்திட - ஆவன செய்திடுக என்று !

இந்த இறுதி வேண்டுகோள் புறக்கணிக்கப்படாமல் - இன்றே போர் நிறுத்தம் இலங்கையில் - அடுத்து அரசியல் தீர்வு - தொடர்ந்து அமைதி.

எனவே அந்த நல்ல விளைவை எதிர்பார்த்து; இந்த மாமன்றத்தில் இலங்கைத் தமிழர் பிரச்சினை குறித்த இறுதித் தீர்மானமாக இதனை நான் முன்மொழிகிறேன்."

The Resolution was put to vote and carried *nem con.*

XVI. ANNOUNCEMENTS BY HON. SPEAKER

(1) On the 30th January, 2009, Hon. the Speaker announced in the House that Hon. Minister for Finance will administer oath on untouchability today at 11.00 A.M in the Army Parade Ground near the Secretariat Main Building on the eve of the "Martyrs Day". The House will, therefore, be adjourned at 10.45 A.M and resume at 11.15 A.M so as to enable the Members of the Assembly to take part in that function.

(2) On the 25th February, 2009, Hon. the Speaker announced in the House that Thiru. R.S. Rajakannappan, Member of Ilayankudi Assembly Constituency has given his resignation letter on 25.2.2009 and his letter in conformity with Rule 21 (1) of Tamil Nadu Legislative Assembly Rules, the Hon. Speaker has accepted the resignation of Thiru. R.S. Rajakannappan with effect from 25.2.2009.

(3) On the 26th February, 2009, Hon. the Speaker announced in the House that the Assembly will meet upto 27.2.2009 to transact the business if any as decided by the BAC Meeting held on 17.2.2009. As there is no business to be transacted, it has been decided to conclude the Meeting of the session today (26.2.2009) itself after consulting the Members of the BAC.

XVII. FELICITATION

(1) On the 19th February, 2009, Hon. the Speaker extended a warm and hearty welcome on behalf of the House to Hon. Thiru. Deapendra Singh Shekawat, Speaker, Rajasthan Legislative Assembly who was then witnessing the proceedings of the House from the Speaker's Gallery.

(2) On 23rd February, 2009, Hon. the Speaker on behalf of House and himself congratulated Thiru A.R. Rahman, being the first Indian and belonging to Tamil Nadu to receive two Oscar awards for the best score and composing music for the film Slumdog Millionaire.

XVIII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Twenty three reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1	Eighth Report of the Committee on Delegated Legislation 2008-2009	30th January, 2009
2	Twenty ninth Report of the Committee on Government Assurances 2008-2009	30th January, 2009
3	Thirtieth Report of the Committee on Government Assurances 2008-2009	30th January, 2009

(1)	(2)	(3)
4	Sixty first Report of the Committee on Petitions 2008-2009	30th January, 2009
5	Sixty second Report of the Committee on Petitions 2008-2009	30th January, 2009
6	Sixty third Report of the Committee on Petitions 2008-2009	30th January, 2009
7	Sixty fourth Report of the Committee on Petitions 2008-2009	30th January, 2009
8	One hundred and thirty seventh Report of the Committee on Public Accounts 2008-2009	23rd February, 2009
9	One hundred and thirty eighth Report of the Committee on Public Accounts 2008-2009	23rd February, 2009
10	One hundred and thirty ninth Report of the Committee on Public Accounts 2008-2009	23rd February, 2009
11	One hundred and fortieth Report of the Committee on Public Accounts 2008-2009	23rd February, 2009
12	Sixty fifth Report of the Committee on Petitions 2008-2009	24th February, 2009
13	Sixty sixth Report of the Committee on Petitions 2008-2009	24th February, 2009
14	Sixty seventh Report of the Committee on Petitions 2008-2009	24th February, 2009

(1)	(2)	(3)
15	Sixty eighth Report of the Committee on Petitions 2008-2009	24th February, 2009
16	Sixty ninth Report of the Committee on Petitions 2008-2009	25th February, 2009
17	Seventieth Report of the Committee on Petitions 2008-2009	25th February, 2009
18	Seventy first Report of the Committee on Petitions 2008-2009	25th February, 2009
19	Seventy second Report of the Committee on Petitions 2008-2009	25th February, 2009
20	One hundred and forty first Report of the Committee on Public Accounts 2008-2009	26th February, 2009
21	One hundred and forty second Report of the Committee on Public Accounts 2008-2009	26th February, 2009
22	One hundred and forty third Report of the Committee on Public Accounts 2008-2009	26th February, 2009
23	One hundred and forty fourth Report of the Committee on Public Accounts 2008-2009	26th February, 2009

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 109 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	62
B.	Reports, Notifications and Other Papers ..	47
	Total ..	----- 109 -----

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